

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 28th DAY OF MARCH, 2000

M.A.No.4589 of 1998

In

O.A. No. 921 of 1995

CORAM:

HON.MR.M.P.SINGH, MEMBER(A)

Gopal Shanker Garg

..... Applicant

Versus

1. Union of India through the
General Manager, Northern railway
Baroda House, new Delhi.
2. Senior Divisional Personnel Officer,
Northern Railway, D.R.M. Office
Allahabad.
3. The Divisional Railway manager,
Northern Railway, D.R.M. Office
Allahabad.

.... Respondents

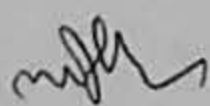
O R D E R

(By Hon.Mr.M.P.Singh, Member(A))

The applicant has filed the OA No.921 of 1995 in the Tribunal on account of non payment of his retiral dues. The Tribunal vide its order dated 17.10.97 had disposed of the OA with the following direction.:-

"Let a copy of the representation be given by the applicant to respondents No.2 and the Respondent No.2 is directed to consider the said representation and to take appropriate action thereon within a period of two months from the date of communication of this order. in case, the applicant is still aggrieved by the action taken by the respondents, he may approach this Tribunal again for appropriate relief. This OA stands disposed of accordingly."

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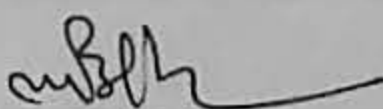
(19)

2. Since the direction of the Tribunal was not complied with by the respondents the applicant has again filed a misc application no.525/98. This MA was dismissed vide order dated 31.8.98 due to non appearance of the counsel of the applicant. The applicant has then filed another MA on 30.10.98 to recall the order of the Tribunal dated 31.8.98. This application was heard by the Tribunal on 13.11.98 and was dismissed again.

3. Subsequently the applicant has filed another MA 4589/98. the counsel for the respondents have filed objection to that and have also filed the compliance report of the Tribunal's order dated 17.10.97.

4. Heard both the counsels at length and perused the record. It is observed from the record that the respondents have made the payment of all the ^{legitimate debts} retiral benefits and other benefits which were due to the applicant. The contentions raised by the applicant in his Rejoinder affidavit to the reply filed by the respondents do not appear to be correct as he has not filed any document in support of his contentions.

5. In view of the facts mentioned above the MA No.4589/98 is dismissed. No order as to costs.


MEMBER (A)

Dated: 28-3-2000

Uv/